

Dated: 25.2.92.

(3)

Applicant by Mr S.P. Saxena.
Resps. by Mr. R.K. Shetty.

Reply of the respondents
is on record and a copy has
been served upon the counsel
for the applicant. He submits that
he would make an application
for amending the O.A. and
he would also be filing a
rejoinder within two weeks.

List this case on
2.4.92.

V. Lawrence.
(Ms. Usha Saxena)
M(A)

Dated - 2-4-92

Mr. S.P. Saxena for the applicant.
Mr R.K. Shetty for the respondent.

2. The applicant was given Family
Pension on compassionate appointment.
The department proved that the
applicant- re-married and the
Family Pension stopped. The applicant-
if she succeeds in civil court
she can file application for family
pension for her husband let Shri.
Suresh Nandan Nindaniya.

3. There appears to be no ground
and the case is summararily
dismissed.

order/Judgment despatched
to applicant/Respondent(s)
on 24/4/92

24/4/92

(M.Y. Priolkar)
M(A)

(U.C. Srivastava)
V.C.